

Proposal to keep a permanent Industrial Exhibition in the grounds of Asia '72

658. SHRI S. A. MURUGANANTHAM: Will the Minister of COMMERCE be pleased to state:

(a) which are the structures and pavilions proposed to be kept permanently in the ground of Asia '72 Fair;

(b) whether there is any proposal to keep a permanent industrial exhibition or Fair in that ground; and

(c) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) The structures and pavilions belonging to the Fair Authority proposed to be kept permanently in the grounds of Asia '72 Fair are:—

- (1) Hall of Nations
- (2) Halls of Industries
- (3) Export Products Pavilion
- (4) Nehru and New India Pavilion
- (5) INDIA 72 Theme Pavilion
- (6) Administration Building
- (7) Warehouse & Railway Siding
- (8) Four Gate Complexes
- (9) Shakuntalam Cinema Theatre
- (10) Hamsadhwani Open Air Theatre and Lake.
- (11) Four Restaurant-Cum-Shopping Centres.
- (12) Seven Toilet blocks
- (13) Eleven Electrical Sub-Stations.
- (14) Fair Restaurant.

These constitute the permanent complex of the Fair Grounds.

(b) There is no proposal to keep a permanent Industrial Exhibition or Fair in the ground.

(c) Does not arise.

Exports from India during 1972-73:

659. SHRI JYOTIRMOY BOSU:
SHRI P. M. MEHTA:

Will the Minister of COMMERCE be pleased to state:

(a) whether according to a note prepared by his Ministry, exports during the current financial year had totalled 1,070 crores as compared with 877 crores during April-October, 1971-72, an increase of Rs. 193 crores or 22 per cent;

(b) if so, the share of exports to Bangla Desh in this total rise in the value of exports and detailed breakdown of the value of goods sent to Bangladesh during April-October, 1972-73; and

(c) whether his attention has been drawn to an article published in this connection in the 'Statesman', Calcutta (An Economists Note Book) dated the 18th January, 1973 under the caption "the cloud over export statistics" and if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) Rs. 44.4 crores (provisional). Commodity-wise data not available.

(c) Yes, Sir.

Even after allowing for exports to Bangla Desh there is a very substantial increase in exports in the current financial year.

Grant of Exemption from Payment of Income-Tax to Foreign Technicians

660. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether by a notification issued on 31st December, 1972, foreign tech-

nicians have been allowed exemption from income-tax and,

(b) if so on what grounds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) No Sir

The exemption from income-tax to foreign technicians is allowed under section 10(6) (vii)/(viii) of the Income-tax Act 1961. A Press Note copy laid on the Table of the House was released on 31st December 1972 explaining some of the features of this tax exemption as modified by the Taxation Laws (Amendment) Act 1970 and the changes made in the form of application for obtaining Government's approval of the contracts of service of foreign technicians for this purpose [Placed in Library See No LT-4247/73]

(b) Does not arise

Loan Sanctioned by a Nationalised Bank to Maruti and Co Ltd, Haryana

661 SHRI JYOTIRMOY BOSU Will the Minister of FINANCE be pleased to state

(a) whether Maruti and Co Ltd, Haryana, has recently been sanctioned loans amounting to several millions of rupees by a nationalised bank,

(b) if so when the application was received and when the loan was sanctioned

(c) the total amount of loan sanctioned, and

(d) the other sources from which the Company has secured finance and the amount secured from each source?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) (a) to (c) In accordance with the law and practice and usage customary among bankers it is not possible for a bank to divulge information regarding its dealings with its individual constituents

(d) in so far as the all-India long term public financial institutions are concerned, none of them has so far sanctioned any financial assistance, to M/s Maruti Limited, Gurgaon

As per the audited balance sheet of the company as on 31st March, 1972 the company had availed secured loans to the extent of Rs 11.73 lakhs unsecured loans without interest to the extent of Rs 4 lakhs besides dues to a director of Rs 0.30 lakhs

Loss suffered by MMTC due to Iron-Ore Export to Japan during the last Three Years

662 SHRI JYOTIRMOY BOSU Will the Minister of COMMERCE be pleased to state

(a) the value and quantity of iron ore export to Japan during the last three years year-wise

(b) the total loss suffered by the MMTC on this account during the last three years year-wise and the factors responsible for such loss,

(c) whether Japan has refused to compensate the MMTC for the loss in its export earnings as a result of dollar devaluation and

(d) if so, what action if any is proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) (a) and (b) Export of iron ore to Japan by MMTC during 1969-70 1970-71 and 1971-72 was of the order of 76.51 lakh tonnes valued at Rs 51.49 crores 85.98 lakh tonnes valued at Rs 56.51 crores and 76.97 lakh tonnes valued at Rs 50.62 crores, respectively. The total loss suffered by MMTC on this account during 1969-70 1970-71 and 1971-72 was Rs 3.76 lakhs, Rs 60.49 lakhs and Rs 81.45 lakhs respectively. Increase in procurement cost due to rise in cost of production, royalty, railway freight and port charges without any